

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 80 OF 2016**

**Dated: 4<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Bangalore Electricity Supply Co. Ltd. ...Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Arvind Kamath  
Mr. Ashok Bannidinni

Counsel for the Respondent(s) : Ms. Anand K.Ganesan for R.1

**ORDER**

Learned counsel for respondent No.1 states that reply will be filed during the course of the day.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 19.05.2017 after serving copy on the other side.

List the matter on **27.07.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*